



In the
Reserve Bank of India
Foreign Exchange Department
Mumbai Regional Office
Main Building, 3rd floor
Shahid Bhagat Singh Marg, Fort
Mumbai 400 001

Present
Shri J.K. Pandey
Chief General Manager

May 31, 2019

CA No MUM864/2019

In the matter of
M/s Helical Auto Technology India Pvt Ltd
Gat No 115, 116, 117,
Village Ambedwet, Taluka Mulshi,
Pune 412108
(Applicant)

In exercise of the powers conferred under section 15(1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/Orders made thereunder, I pass the following

Order

- 1** The applicant has filed the compounding application dated March 28, 2019, received at the Reserve Bank on March 29, 2019, for compounding of contravention/s of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued thereunder. The contraventions sought to be compounded are in respect of the following Regulations/ paras under Schedule 1 to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations 2000, notified vide Notification No. FEMA 20/2000-RB dated May 3, 2000 and as amended from time to time (hereinafter referred to as FEMA 20):



- I Para 9 (1) (A) of FEMA 20: Delay in reporting receipt of foreign inward remittance towards subscription to equity
- II Para 9 (1) (B) of FEMA 20: Delay in filing Form FC GPR to Reserve Bank after issue of shares to person resident outside India

2 Brief facts of the applicant company are as follows:

Date of Incorporation	May 19, 2006
Its main activities are:	To manufacture, assemble, test, buy, sell, repair, recondition, import, export, market, distribute, trade in and stock actuators, value rotators and related automotive components required thereof.

3 The applicant received foreign inward remittances from non-resident investors towards equity shares / compulsorily convertible preference shares/ compulsorily convertible debentures and it reported the same to the Reserve Bank on dates as indicated below.

<u>Delay in reporting Foreign Direct Investment &/or Delay in allotting the shares/ refunding the amount</u>						
<u>(whereas, "Y" represents delay in number of years, "M" represents delay in number of months and "D" represents delay in number of days, and LSF stands for : Late Submission Fees</u>						
S No/ LSF	Date of inward remittance (DD-MM-YY)	Amount received (in INR)	Date of reporting to RBI (DD-MM-YY)	Para 9 (1) A delay	Date of allotment / refund (DD-MM-YY)	Para 8 delay
1	18/03/08	13,752,380.00	07/03/11	2Y 10M 17D	15/09/08	0
1	18/03/08	7,000,000.00	07/03/11	2Y 10M 17D	17/09/08	0
2	07/07/09	1,233,452.00	07/03/11	1Y 6M 28D	01/10/09	0
3	10/08/09	1,569,117.00	07/03/11	1Y 5M 25D	01/10/09	0
4	18/10/06	209,295.00	18/05/12	5Y 5M 30D	15/02/07	0
5	26/10/06	211,086.00	18/05/12	5Y 5M 22D	15/02/07	0
6	17/10/06	83,536.00	18/05/12	5Y 6M 0D	15/02/07	0
7	25/08/06	1,738,644.00	24/10/16	10Y 0M 29D	31/03/07	0
8	05/10/06	851,812.00	24/10/16	9Y 11M 18D	31/03/07	0
9	12/12/06	868,944.00	24/10/16	9Y 9M 11D	31/03/07	0
10	16/12/06	1,456,703.00	24/10/16	9Y 9M 7D	31/03/07	0
11	18/01/07	586,738.00	24/10/16	9Y 8M 5D	31/03/07	0
12	20/02/07	512,133.00	24/10/16	9Y 7M 3D	31/03/07	0
13	07/03/07	509,049.00	24/10/16	9Y 6M 16D	31/03/07	0
14	16/03/07	592,705.00	24/10/16	9Y 6M 7D	31/03/07	0
15	12/04/07	1,172,733.00	24/10/16	9Y 5M 11D	30/06/07	0
16	16/05/07	2,417,618.00	24/10/16	9Y 4M 7D	30/06/07	0
17	12/06/07	794,688.00	24/10/16	9Y 3M 11D	30/06/07	0
18	11/07/07	650,195.00	24/10/16	9Y 2M 12D	30/09/07	0
19	23/07/07	1,231,075.00	24/10/16	9Y 2M 0D	30/09/07	0
20	13/08/07	1,370,284.00	24/10/16	9Y 1M 10D	30/09/07	0



21	17/09/07	1,127,675.00	24/10/16	9Y 0M 6D	30/09/07	0
22	13/10/07	1,187,808.00	24/10/16	8Y 11M 10D	31/12/07	0
23	18/12/07	1,187,217.00	24/10/16	8Y 9M 5D	31/12/07	0
	TOTAL	42,314,887.00				

In terms of Para 9(1)(A) of FEMA 20, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration. However, the applicant reported receipt of remittances to the Reserve Bank of India on dates indicated above with a delay ranging from 1Y 5M 25D to 10Y 0M 29D in all the remittances beyond the stipulated time of 30 days.

- 4 The company allotted equity shares/compulsorily convertible preference shares/compulsorily convertible debentures and filed FC-GPRs as indicated below:

Delay in filing Form FCGPR						
<u>(whereas, "Y" represents delay in number of years, "M" represents delay in number of months and "D" represents delay in number of days, LSF stands for : Late Submission Fees, IP stands for Issue Price and FV stands for Face Value</u>						
Sno/ LSF	Date of allotment (DD-MM-YY)	Number of shares	IP (FV+ premium) (in INR)	Amount (IP*no of shares) (in INR)	Date of reporting (DD-MM-YY)	Para 9 (1) (B) delay
1	15/09/08	1375238	10.00	13,752,380.00	07/03/11	2Y 4M 20D
2	17/09/08	700000	10.00	7,000,000.00	07/03/11	2Y 4M 18D
3	01/10/09	280257	10.00	2,802,570.00	07/03/11	1Y 4M 3D
4	15/02/07	20750	10.00	207,500.00	28/06/12	5Y 3M 13D
5	15/02/07	20750	10.00	207,500.00	28/06/12	5Y 3M 13D
6	15/02/07	8000	10.00	80,000.00	28/06/12	5Y 3M 13D
7	31/03/07	71160	100.00	7,116,000.00	24/10/16	9Y 5M 23D
8	30/06/07	43840	100.00	4,384,000.00	24/10/16	9Y 2M 24D
9	30/09/07	43790	100.00	4,379,000.00	24/10/16	8Y 11M 24D
10	31/12/07	23750	100.00	2,375,000.00	24/10/16	8Y 8M 23D
	TOTAL			42,303,950.00		

The applicant filed form FC-GPRs as indicated above with a delay ranging from 1Y 4M 3D to 9Y 5M 23D. Whereas, in terms of Paragraph 9(1) (B) of Schedule 1 to Notification No. FEMA 20, an Indian company issuing shares in accordance with these Regulations has to submit to RBI a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to Non Resident.



- 5 The applicant was given an opportunity for personal hearing, for further submission in person and/or for producing documents, if any, in support of the application vide e-mail dated May 21, 2019. The applicant applied for waiver of personal hearing vide e-mail dated May 21, 2019. The applicant, in the compounding application, had admitted the contraventions as stated above for which compounding has been sought. It had been submitted that the contraventions were not wilful and were unintentional. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant.
- 6 I have given my careful consideration to the documents on record and thereafter. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:
- I Para 9 (1) (A) of FEMA 20, due to the delay in reporting of receipt of foreign inward remittance towards subscription towards shares as detailed above. The contravention relates to total amount of Rs.42,314,887 (Rupees Four Crore Twenty Three Lakh Fourteen Thousand Eight Hundred Eighty Seven and Zero Paise Only) and with a delay ranging from minimum 1Y 5M 25D to maximum 10Y 0M 29D approximately.
 - II Para 9 (1) (B) of FEMA 20, due to the delay in submission of Form FC-GPR to the Reserve Bank after issue of shares to persons resident outside India and the contravention relates to total amount of Rs.42,303,950 (Rupees Four Crore Twenty Three Lakh Three Thousand Nine Hundred Fifty and Zero Paise Only) and with a delay ranging from minimum 1Y 4M 3D to maximum 9Y 5M 23D approximately.
- 7 It has been declared in the compounding application dated March 28, 2019 that the particulars given by the applicant in the application are true and correct to the best of their/his/her knowledge and belief. It has also been declared in a declaration attached to the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it/him/her thereafter. It has further been declared that the applicant has not filed any appeal under section 17 or section 19 of FEMA, 1999. Accordingly, the above contraventions which are being compounded in this Order are subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.



- 8 In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount of Rs.871,667 (Rupees Eight Lakh Seventy One Thousand Six Hundred Sixty Seven and Zero Paise Only) will meet the ends of justice.
- 9 Accordingly, I compound the admitted contravention/s namely, the contravention/s of Para 9 (1) (A) of FEMA 20 and Para 9 (1) (B) of FEMA 20, by the applicant, on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of Rs. 871,667 (Rupees Eight Lakh Seventy One Thousand Six Hundred Sixty Seven and Zero Paise Only) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Mumbai Regional Office, Main Building, 3rd floor, Shahid Bhagat Singh Marg, Fort, Mumbai-400001 by a demand draft drawn in favour of the "Reserve Bank of India" and payable at Mumbai within a period of 15 days from the date of this order. In case of failure to deposit the compounded amount within the above-mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.
- 10 The above order is passed only in respect of contraventions of Para 9 (1) (A) of FEMA 20 and Para 9 (1) (B) of FEMA 20 and does not restrict the right of any other authority to proceed against the Company for any other violations/contraventions noticed at any point of time.
- 11 The application is disposed of accordingly.
dated: May 31, 2019

Compounding Authority

(J.K. Pandey)
Chief General Manager

